

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-1

IB-486/PB/2018

IA/1405/2023

IN THE MATTER OF:

Usha Devi

....Applicant

Vs.

Praveer Construction Pvt. Ltd.

....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 02.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Alok Kaushik (Liquidator)

Adv. Rakesh Kumar, Adv. Ankit Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Liquidator is present. Liquidator in person is also present. An affidavit in terms of order dated 13.06.2024 has been filed by the Liquidator, wherein, it has been clarified that who will pursue the pending application i.e. CA/1315/PB/2018 and who will get the money, if any, received on disposal of that. However, Ld. Counsel for the Liquidator sought time to move an appropriate application for amendment in the memo of parties in CA/603/PB/2019 for substituting the name of the assignee. The same may be done within a period of 10 days. List the matter on **23.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)